

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No.14
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

..... Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP

Order delivered on 10.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Krishna Kumar, Ms. Srujana Suman Mund, Advs.

For the Respondent


:

Mr. Vinod B. Kanna, Mr. Himanshu Mathur, Advs. with Mr. Om Prakash Vijay, Liquidator.

ORDER

Learned counsel for the applicant states that this application has already been disposed of along with the other applications on 02.07.2019.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)